

CENTRAL ADMINISTRATIVE TRIBUNAL, ERIAKULAM BENCH

O.A. No. 536 of 1996.

Monday this the 1st day of July 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. Sreejith N.,  
Muthiravalappilparamba,  
Kannanchery,  
Kallai P.O.,
2. Sasi U.,  
Ummaleth House,  
Pallikkal P.O.,  
Malappuram.
3. T.V. Vasanthakumari,  
Thennaranvakkayil House,  
P.O. Chethippadi. .. Applicants

(By Advocate Shri M.R. Rajendran Nair)

Vs.

1. Union of India, represented by  
Secretary to Government of India,  
Ministry of Communications,  
New Delhi.
2. The Chief Postmaster General,  
Kerala Circle, Trivandrum.
3. The Superintendent of Post  
Offices,  
Tirur Division, Tirur.
4. Smt. Jalaja P.P. through  
Superintendent of Post Offices,  
Tirur Division, Tirur. .. Respondents

(By Advocate Shri Shafik for Mr. TPM Ibrahim Khan, SCGSC(R.1-3)

(By Advocate Shri O.V. Radhakrishnan (R.4)

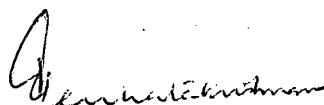
The application having been heard on 1st July 1996,  
the Tribunal on the same day delivered the following:

ORDER

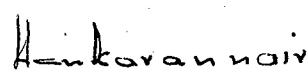
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants challenge the appointment of 4th respondent, on the ground that she is outside the zone of eligibility. Applicants submit that only 195 officials could have been considered and that the 4th respondent is the 196th. Reply statement shows that 4th respondent is in the zone of eligible officials, as she would rank above 195. She was overlooked, and then brought in as the 196th official. This statement appears to be correct. Application is without merit and we dismiss the same. No costs.

Monday this the 1st day of July 1996.

  
P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN